Annexure-2

Name of the corporate debtor: Hudli and Sons Metallics Pvt. Ltd.; Date of commencement of Liquidation: 20-06-2024; List of stakeholders as on 11-11-2024

List of unsecured financial creditors

												(Amount in ₹)
	Name of	Details of claim received		Details of claim admitted			Amount of	mount of Amount of a ny		Amount of	Remarks, if any	
	creditor	Date of receipt	Amount claimed	admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted	contingent claim	that may be set off	claim rejected	claim under verification	
1	Sayeedahmad Mirasaheb Hudli		9,17,062.00	8,27,673.00	Unsecured FC	2 0.00	0.00	0.00	0.00	89,389.00		Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency resolution process of Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
2	Farook Saeed Hudli		16,88,146.00	15,23,595.00	Unsecured FC	0.00		0.00	0.00	1,64,551.00	(Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptey Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
3	Hirabai Hukumchand Jain		7,12,625.00	5,00,000.00	Unsecured FC	0	0.45%	0.00	0.00	2,12,625.00		Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

	Mohd. Abdul Rafay	38,22,600.00	34,50,000.00	Unsecured FC	0	0	0.00	0.00	3,72,600.00	0 Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
5	Taufiq Sayeed Hudli	15,46,518.00	0.00	Unsecured FC	0	0	0.00	0.00	15,46,518.00	0 Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
	Hudli & Sons Industries (Prop Sayeed Hudli)	14,90,690.00	13,45,388.00	FC	0		0.00		1,45,302.00	0 Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
	Total	1,01,77,641.00	76,46,656.00	0.00	0.00	0.45%	0.00	0.00	25,30,985.00	0.00